

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 39630 OF 2025

Between:

Dr.G.Rajendranath, S/o G.V.Sree Rāma Rao, Age 61 years, Occ Retired Civil Surgeon Specialist, District Hospital, King Koti, Hyderabad, R/o Flat No.101, H.No.13-8-20/A, Sri Sai Residency, Goutham Nagar, Gaddiannaram, Dilsukhnagar, Hyderabad – 500060.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary to Government SR, General Administration SR Department, Secretariat Building, Hyderabad.
2. The State of Andhra Pradesh, Rep. by its Chief Secretary to Government, Secretariat, Velagapudi, Amaravathi, Guntur District, Andhra Pradesh.
3. The State of Andhra Pradesh, Rep. by its Principal Secretary to Government, Health, Medical and Family Welfare Department, Secretariat, Velagapudi, Amaravathi, Guntur District, Andhra Pradesh.
4. The State of Telangana, Rep. by its Principal Secretary to Government, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
5. The State of Telangana, Rep. by its Principal Secretary to Government, Finance Department, Secretariat Hyderabad.
6. The Commissioner, Telangana Vaidya Vidhana Parishad, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction especially one in the nature of Writ of Mandamus declaring that a) the action of the Respondents in not releasing his pension, terminal

benefits including PRC arrears, etc., in pursuance of his retirement dated 31.05.2025 and in pursuance of the orders passed in W.P.No.19752 of 2019, dated 09.07.2025 is illegal, arbitrary, discriminatory, violating Article 14, 16, 21 and 300-A of the Constitution of India b) further declare that, the Respondents shall forthwith release the pension, terminal benefits including PRC arrears, etc., in pursuance of his retirement dated 31.05.2025 and in pursuance of the orders passed in W.P.No.19752 of 2019.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to forthwith release the pension, terminal benefits including PRC arrears, etc., in pursuance of his retirement dated 31.05.2025 and in pursuance of the orders passed in W.P.No.19752 of 2019 to the Petitioner, pending disposal of the writ petition.

Counsel for the Petitioner : SRI SRINIVASA RAO MADIRAJU

Counsel for the Respondent No.1 : Ms. M.SHALINI, GP FOR SERVICES- II

Counsel for the Respondent Nos.2 & 3 : SRI B.RAJESHWAR REDDY, AGP FOR STATE OF ANDHRA PRADESH

Counsel for the Respondent No.4 : SRI S.SATYANARAYANA RAO, GP FOR SERVICES – I

Counsel for the Respondent No.5 : SRI S.SUMAN, GP FOR SERVICES-III

Counsel for the Respondent No.6 : SRI M.P.K.ADITYA, SC FOR TELANGANA VAIDYA VIDHANA PARISHAD

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

**WRIT PETITION No.39630 OF 2025
(CNR No.HBHC010794662025)**

Dated: 22.09.2026

Between:

**Dr. G. Rajendranath,
S/o. G.V. Sree Rama Rao**

...Petitioner

And

**The State of Telangana,
Rep. by its Principal Secretary to
Government [SR],
General Administration [SR] Department,
Secretariat Building, Hyderabad and 5 others**

...Respondents

ORDER:

Mr. Srinivasa Rao Madiraju, learned counsel appears for the petitioner.

Ms. M.Shalini, learned Government Pleader for Services-II, appears for respondent No.1.

Mr. B.Rajeshwar Reddy, learned Government Pleader for the State of Andhra Pradesh, appears for respondent Nos.2 and 3.

Mr. Santhapur Satyanarayana Rao, learned Government Pleader for Services-I, appears for respondent No.4.

Mr. S.Suman, learned Government Pleader for Services-III, appears for respondent No.5.

Mr. M.P.K. Aditya, learned Standing Counsel for Telangana Vaidya Vidhana Parishad, appears for respondent No.6.

2. The Writ Petition has been preferred with the following prayer:

“... to issue a writ order or direction especially one in the nature of Writ of Mandamus declaring that;

a) the action of the Respondents in not releasing his pension, terminal benefits including PRC arrears, etc., in pursuance of his retirement dated 31.05.2025 and in pursuance of the orders passed in W.P.No.19752 of 2019, dated 09.07.2025 is illegal, arbitrary, discriminatory, violating Article 14, 16, 21 and 300-A of the Constitution of India

b) further declare that, the Respondents shall forthwith release the pension, terminal benefits including PRC arrears, etc., in pursuance of his retirement dated 31.05.2025 and in pursuance of the orders passed in W.P.No.19752 of 2019

c) and pass such order or orders as this Hon'ble Court may deemed fit and proper in the circumstances of the case.”

3. Bereft of unnecessary details, for the purpose of present Writ Petition, it is only necessary to take into note G.O.Ms.No.103, Health, Medical and Family Welfare (D1) Department, dated 04.09.2019, by which the petitioner was allocated to the State of Andhra Pradesh. Petitioner was working as a Civil Surgeon (Specialist) in District Hospital, King Koti, Hyderabad. He assailed G.O.Ms.No.103, dated 04.09.2019, in W.P.No.19752 of 2019. By virtue of the interim order

dated 16.09.2019 passed by this Court in the said Writ Petition, the petitioner remained in the same post in the State of Telangana till 31.05.2025, when he attained the age of superannuation i.e., 61 years applicable to the employees of Government of Telangana. Thereafter, he withdrew W.P.No.19752 of 2019 on 09.07.2025 with liberty to seek release of pension and terminal benefits. As no action was taken on his notice since August, 2025, he preferred the present Writ Petition for payment of pension, terminal benefits, pay revision benefits and other retiral dues.

4. The State of Andhra Pradesh has filed counter affidavit.

5. Learned Government Pleader for the State of Andhra Pradesh submits that the petitioner's allocation to the State of Andhra Pradesh remains intact as W.P.No.19752 of 2019 has been withdrawn on 09.07.2025. The age of superannuation of Medical Officers in the State of Andhra Pradesh is 63 years. As such, on the one hand, such claim of post retirement benefits against the State of Andhra Pradesh would not be maintained on the other hand, the State of Telangana cannot be treated as the competent authority to disburse the pensionary dues of the petitioner.

6. The respondent-Government of Andhra Pradesh has issued show-cause notice dated 07.03.2026 to the petitioner on account of non-reporting to the competent authority under the Government of Andhra Pradesh.

7. Learned counsel for the petitioner submits that the petitioner has reported joining on 06.07.2026 before the Director of Secondary Health, A.P. Vaidya Vidhan Parishad (APVVP), Government of Andhra Pradesh, Velagapudi, Vijayawada, which has not yet been accepted.

8. Learned Government Pleader for the State of Telangana submits that the prayer of release of post retiral benefits as against the Government of Telangana is misconceived, as the petitioner is not an employee of the State of Telangana.

9. Having regard to the facts and circumstances noted above, we are of the view that the prayer made in the instant Writ Petition for release of pensionary benefits against the Government of Telangana is misconceived, as the petitioner's allocation to the Government of Andhra Pradesh *vide* G.O.Ms.No.103, dated 04.09.2019, was not

interfered with on withdrawal of W.P.No.19752 of 2019 by the petitioner on 09.07.2025.

10. Therefore, the instant Writ Petition is dismissed leaving it open for the petitioner to approach the competent authority under the Government of Andhra Pradesh for accepting his joining. Since a show-cause notice has been issued to the petitioner by the Government of Andhra Pradesh for his continued absence, the petitioner is required to respond to the said show-cause notice as well. There shall be no order as to costs.

Miscellaneous petitions, pending if any, stand closed.

SD/- A.H.S.GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To

1. Two CCs to GP FOR SERVICES –I, High Court for the State of Telangana at Hyderabad. [OUT]
2. Two CCs to GP FOR SERVICES –II, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to GP FOR SERVICES –III, High Court for the State of Telangana, at Hyderabad [OUT]
4. One CC to SRI SRINIVASA RAO MADIRAJU, Advocate [OPUC]
5. One CC to SRI M.P.K.ADITYA, SC FOR TELANGANA VAIDYA VIDHANA PARISHAD (OPUC)
6. One CC to SRI B.RAJESHWAR REDDY, AGP FOR STATE OF ANDHRA PRADESH (OPUC)
7. Two CD Copies

SA

TKS

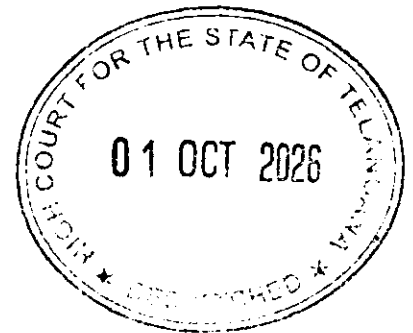


HIGH COURT

DATED: 22/09/2026

ORDER

WP.No.39630 of 2025



DISMISSING THE W.P.
WITHOUT COSTS.

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Qu
11/10/26